

(cxxxiv) Report of the Uttar Banga Kshetriya Gramin Bank, Cooch Behar, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT-3014/86]

(cxxxv) Report of the Bardhaman Gramin Bank, Burdwan, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-3015/86]

(cxxxvi) Report of the Murshidabad Gramin Bank, Berhampore, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.

[Placed in Library. See No. LT-3016/86]

**National Policy on Education, 1986—  
Programme of Action**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO) : I beg to lay on the Table a copy of the 'National Policy on Education, 1986—Programme of Action' (Hindi and English Versions).

[Placed in Library. See No. LT-3017/86]

12.07 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary General of Rajya Sabha :

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of

Business in the Rajya Sabha, I am directed to return herewith the Research and Development Cess Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 28th July 1986 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

- (ii) In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 7th August 1986 passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment the Constitution (Fifty Third Amendment) Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 5th August 1986.

- (iii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed inform the Lok Sabha that the Rajya Sabha, at its sitting held on 7th August 1986, agreed without any amendment to the State of Mizoram Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 5th August, 1986.

12.08 hrs.

**STATEMENT RE : CHINESE INTRUSION IN SUMDORONG CHU VALLEY AREA OF ARUNACHAL PRADESH**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN) : The House will recall that in response to a Calling Attention Motion in the Lok Sabha on August 1, 1986, on Chinese intrusion in the Sumdorong Chu Valley area of Arunachal Pradesh, the External Affairs Minister stated